

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:5569  
ANSWERED ON:16.05.2007  
MEDICAL AUDIT  
Mehta Shri Bhubneshwar Prasad

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the irregularity is being encouraged by not conducting medical audit in hospitals of the country as reported in the Dainik Jagran dated February 16, 2007;
- (b) if so, the facts of the matter reported therein;
- (c) the number of hospitals under the Central Government where audit has been conducted;
- (d) whether management of some of the hospitals were found guilty during medical audit; and
- (e) if so, the action taken against them?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (e): In the article appearing in the Dainik Jagran dated 16.02.2007, observations have been made about non-conductance of medical audit in most of the Hospitals in Delhi. Health being State list subject, it is for the respective State Government to regulate the functioning of the Private Sector as also State Government controlled hospitals. In so far as Central Government controlled Hospitals in Delhi are concerned, internal death and medical audit committees are in existence in each hospital. Periodical review is being undertaken by these committees which review the patient care system in the hospital and modify the action in order to provide the quality patient care. Besides this, Grievance Redressal Cell is also functioning in each of the above mentioned hospitals to address the complaint of the patients.